GOVERNMENT OF INDIA MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP

LOK SABHA

UNSTARRED QUESTION NO. 1148 TO BE ANSWERED ON 08.02.2017

REAL TIME MONITORING OF SKILL REQUIREMENT

1148. SHRIMATI MEENAKASHI LEKHI:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

- (a) whether the Government has identified areas where skilled manpower will be needed on a Real time Monitoring Basis and encourage skill development as per the specific need and if so, the details thereof;
- (b) the steps taken for the simplification in the application process to open a new enterprise/company; and
- (c) whether there is any proposal to reduce the Company Registration Fee and if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJIV PRATAP RUDY)

- (a) The Ministry of Skill Development & Entrepreneurship had got a study conducted through National Skill Development Corporation (NSDC) in 2015, to assess the manpower requirement and to identify the skill gaps. Based on the findings of the study and subsequent consultations with the Central Ministries/Departments concerned, sector wise skill gaps have been identified, availability of infrastructure has been assessed and funding requirements have been estimated. It is estimated that additional 12.68 crores skilled manpower is required across 34 sectors by 2022, of which approximately 6.9 crore would be met by the current level of skilling and the balance would be met by industry, central and state governments.
- (b) The Ministry of Corporate Affairs has introduced SPICe (INC-32) with the specific objective of simplification of application process for incorporation of a company. Further, the MCA 21 system has been integrated with CBDT for issuance of PAN/TAN also at the time of incorporation.
- (c) The Ministry of Corporate Affairs has reduced the fee for incorporation from Rs.2000 to Rs.500 vide notification dated 29-12-2016 in continuation with Principal Notification No. G.S.R. 250(E) dated 31-3-2014.
